

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI

Original Application No.976 of 2019

Gurinder Singh & Others ... Applicant(s)

Versus

Union of India & ORS ... Respondents

Status report of unit M/s G.P. Realtors Pvt. Ltd on Behalf of State Environment Impact Assessment Authority (SEIAA), Haryana.

Most Respectfully Showeth;

Submissions:

1. That in the present case Hon'ble National Green Tribunal vide its order dated 06.02.2020 directed the Haryana State Pollution Control Board and the State Environment Impact Assessment Authority, Haryana to ensure that the illegal constructions are stopped and further remedial action is taken against the illegalities found, in accordance with law, including assessment and recovery of compensation of 'Polluter pays' principle.

2. That the matter has been considered in 123rd meeting of SEIAA held on 13.03.2020. The relevant abstract of the minutes of 123rd meeting of SEIAA is reproduced as under:-

After detailed deliberations and discussions on the facts available in the matter and considering both the versions; thereafter, the Authority said that the present case is of violation and further directed the Project Proponent to get the extent of violation assessed by some accredited consultant and get appraised by SEAC.

The Authority directed the Haryana State Pollution Control Board, Panchkula to initiate prosecution against the said unit under the relevant section of Environment (Protection) Act, 1986.

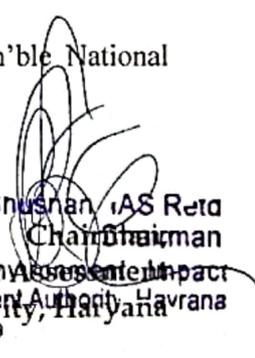
Authority further decided that a fact finding team comprising of Mr. Hitender Singh & Mr. R. K. Sapra, Member, SEAC to visit the site and submit the report to SEAC, the case was referred back to SEAC.

3. That the Project Proponent (M/s G. P. Realtors Pvt. Ltd.) was directed to get the extent of violation assessed by some Accredited Consultant and get appraised by SEAC (State Expert Appraisal Committee). An email was sent to the Project Proponent (M/s G. P. Realtors Pvt. Ltd) with the direction to intimate / furnish the information in the shape of Notarized Affidavit regarding hiring of Accredited Consultant to prepare remediation plan and also explain that how much time it will take for submission of complete remediation plan. The Project Proponent vide his email dated 09.06.2020 replied that they had engaged an ISO 9001:2015 & NABET Accredited Consultancy Organization M/s IND TECH HOUSE CONSULT as per the direction issued by the Hon'ble

Authority in the minutes of meeting of 123rd meeting of SEIAA (Haryana). Work order issued to the Consultant for providing consultancy services and getting the extent of violation assessed as per the EIA Notification & subsequent amendments including preparation of Damage Assessment & Remediation Plan and Natural & Community Resource Augmentation Plan on the basis of "Report of the CPCB In-house Committee on Methodology for Assessing Environmental Compensation and Action Plan to Utilize the Fund". In support of this reply an Affidavit dated 11.06.2020 has also been furnished by the Project Proponent (M/s G. P. Realtors Pvt. Limited).

4. **That** on the basis of the decision taken by the Authority a letter was written to the Chairman, Haryana State Pollution Control Board on 26.05.2020 to initiate Prosecution action under Environment (Protection) Act, 1986 against the M/s G. P. Realtors Pvt. Ltd and accordingly, **prosecution case against the said unit under relevant sections of Environment (Protection) Act, 1986 has been filed in Special Environment Court at Faridabad.**
5. **That** on the basis of the decision taken by the Authority; a fact finding team comprising of Mr. Hitender Singh & Mr. R. K. Sapra, Member, SEAC to visit the site was constituted and directed to submit its report to SEAC.
6. **That** the matter/case was referred back to SEAC for consideration of Site Visit Report as well as the Remediation Plan duly prepared by the Accredited Consultant.
7. **That the construction / development work has been stopped & at present no further construction/development work is being carried out at the Project Site by the Project Proponent.**
8. **That the Project Proponent (M/s G.P. Realtors Pvt. Ltd) intimated that the Damage Assessment Report is at Finalization Stage and it will take a week to 10 days' time for submission of the same for appraisal by SEAC (State Expert Appraisal Committee). A copy of the email/letter dated 03.11.2020 is enclosed as Annexure-1.**
9. **That the Assessment & Recovery of Compensation of 'Polluter pays' principle is delayed due to Covid-19 Pandemic, whereas, the matter will be finalized on priority basis.**

Keeping in view of above stated facts & circumstances, the Hon'ble National Green Tribunal is prayed to allow more time to finalize the matter.


 Bharat Bhushan, IAS Retd
 Chairman
 State Environment Impact
 Assessment Authority, Haryana
 Panchkula



Environment Authority <selaa.hry@gmail.com>

FW: IT/ITES SEZ project by G.P. Realtors Pvt. Ltd.

G. P. Realtors Pvt. Ltd. <gp.realtors1@gmail.com>
To: Environment Authority <selaa.hry@gmail.com>
Cc: Anand Kumar Dubey <anand.dubey@indiahouse.co.in>, saket.verma@ireo.in, "suman.banerjee" <suman.banerjee@indiahouse.co.in>

Tue, Nov 3, 2020 at 4:50 PM

Dear Sir,

This is in reference to the above mentioned subject and our request vide e-mail dated 11.06.2020. (Enclosed herewith).

Further, as per the trailing received from the environment consultant engaged "M/s Ind Tech House Consult", we would like to humbly inform you that for getting the extent of violation assessed and preparation of Damage Assessment Report for IT/ITES SEZ project by G.P. Realtors Pvt. Ltd. is in the finalization stage and it will take a week to 10 days' time, soon after we will submit the same to your good office for further consideration.

Further, we do hereby undertake that as per the direction issued by Hon'ble Authorities; construction/development work has been stopped and no construction/ development work is being done, at present.

It is, therefore, stated that the current status of our project is as described above..

Thanking You

Yours faithfully,

For GP Realtors Pvt. Ltd.



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From: Anand Kumar Dubey <anand.dubey@indiahouse.co.in>
Sent: Tuesday, November 3, 2020 2:36:35 PM
To: saket verma <saket.verma@ireo.in>
Subject: Damage Assessment Report for GP Realtors Project

Dear Sir

Preparation of your Damage Assessment Report (GP Realtors Project) is in the finalization stage and it will take a week to 10 days' time to submit the same to you.

Regards
Anand